THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-86/ND/2018

In the matter of

Oriental Bank of Commerce

.. PETITIONER

Vs.

Mount Shivalik Industries Ltd

.. RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 13.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

3.4

For the Respondent/Corporate Debtor

For the Intervener

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ORDER

Learned Counsel for Financial Creditor is present.

Since in relation to IB-86/ND/2018 listed as Item 106 in today's Cause List also pertains to the same Corporate Debtor, let the Ld. Counsel for the Corporate Debtor appearing in the matter, take instructions from the Corporate Debtor for appearance in the said matter also.

Post the matter on 1st March, 2018.

-Sd-

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 13.2.2018